

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH**

(IB)-240(PB)/2017

IN THE MATTER OF:

M/s Trustiline Real Estate Pvt. Ltd. **APPLICANT / PETITIONER**
M/s Baya Weaver Limited **RESPONDENT**

SECTION:

Under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 22.08.2017

Coram:

**R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)**

**DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)**

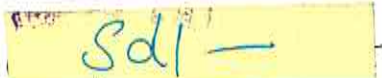
For the APPLICANT / PETITIONER :- Mr. Dhruv Gupta, Advocate,
Mr. P. Nagesh, Advocate


For the RESPONDENT :-

ORDER

Learned Counsel for the petitioner is present and represents that the notice of the application is required to be ordered to the respondent/corporate debtor. In the circumstances, the petitioner is directed to take notice of this application upon the respondent company within a period of one-week, respondent company to show cause as to why this petition should not be admitted. Process by dasti is permitted.

Post the matter on 6th September 2017.


**(DEEPA KRISHAN)
MEMBER (TECHNICAL)**


**(R. VARADHARAJAN)
MEMBER (JUDICIAL)**